CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 226/AT/2024

: Petition under Section 63 of the Electricity Act, 2003 for adoption of Subject

> tariff of 3000 MW Renewable Energy (RE) power projects connected to the Inter State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 09.06.2023 of the ministry of power, government of India as

amended from time to time.

Petitioner : NTPC Limited (NTPC)

: ABC Clean Tech Private Limited and Ors. Respondents

Date of Hearing : 9.9.2024

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC

> Ms. Ritika Singh, Advocate, NTPC Shri Kartik Sharma, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff of the 1530 MW Renewable Energy Power Projects connected with the Inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner had filed a compliance affidavit furnishing the additional details/information called for by the Commission vide Record of Proceedings for the hearing dated 25.7.2024.

- 2. None was present on behalf of the Respondents despite the notice.
- 3. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)